

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 101

Appeal No. 131/ND/252/2023

IN THE MATTER OF:

| | | |
|------------------------|-----|------------|
| Sangeeta Shah | ... | Applicant |
| Versus | | |
| Registrar Of Companies | ... | Respondent |

Order under Section 252(3).

Order delivered on 19.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sachin Arora, Adv.
For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the appellant. Counsel has prayed for grant of one month's time to file affidavit from other shareholders in support of their application for revival of the company. Post this matter on 11.07.2023.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-

P.S.N. PRASAD
MEMBER (JUDICIAL)